

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 163 of 2020

IN THE MATTER OF:

Amarjeet Singh Keer

...Appellant.

Versus

Keer Ventures Pvt. Ltd. & Ors.

...Respondents.

Present:

**For Appellant: Mr. Aditya Maubarwala, Ms. Prachi Johri and
Ms. Nistha Gupta, Advocates.**

**For Respondent: Mr. Rahul Kochar, Advocate for R-1,3 & 4.
Mr. Amol Sinha, Advocate for R-2.
Mr. Kunal Chheda, Advocate for R-8.**

**ORDER
(Virtual Mode)**

19.01.2021 The Learned Counsel for the parties are present in Virtual Mode. We have already passed orders on 13th January, 2021. By mistake it remained to be recorded at the end of the Order that the Appeal is disposed.

In terms of Section 420 of the Companies Act, 2013, we direct that at the end of the Order, the following sentence be added "The Appeal is disposed accordingly".

Registry to upload amended Order.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Mr. V.P. Singh]
Member (Technical)**